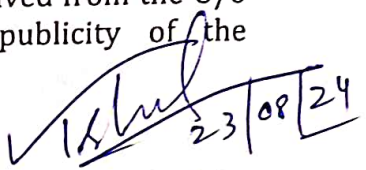
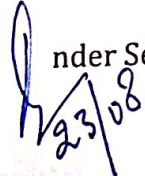


**Government of Jammu and Kashmir,
Finance Department,
Civil Secretariat, Jammu/Kashmir,**

O.M No. FD-Cord/162/2024-03
Dated: 23 .08 .2024

Subject:- Filling up of the posts of Administrative Officer, Group 'B' (Gazetted) on deputation basis-regarding.

The undersigned is directed to invite the kind attention of Commissioner/Secretary to Government, General Administration Department, Commissioner/Secretary to Government, Housing and Urban Development Department, Commissioner/Secretary to Government, Industries and Commerce Department, Commissioner/Secretary to Government, Social Welfare Department, Secretary to Government, Planning, Development and Monitoring Department and Secretary to Government, Department of Law Justice and Parliamentary Affairs towards the subject cited above and to forward herewith a copy of communication No. 1/ RERA/Chairman & Members/ 2023/ Pt. file/278 dated 2/08/2024, received from the O/o Secretary (Urban Development), Government of Goa for wide publicity of the advertisement and for awareness of the eligible candidates.


 (Vishal Kumar) JKAS
 Under Secretary to the Government
 Finance Department


**Commissioner/Secretary to Government,
General Administration Department.**

**Commissioner/Secretary to Government,
Housing and Urban Development Department.**

**Commissioner/Secretary to Government,
Industries and Commerce Department.**

**Commissioner/Secretary to Government,
Social Welfare Department.**

**Secretary to Government,
Planning, Development and Monitoring Department.**

**Secretary to Government,
Department of Law Justice and Parliamentary Affairs.**

Copy for similar necessary action to Director General, Accounts and Treasuries, J&K.



O/o Secretary (Urban Development)
Government of Goa

Room No.203, Secretariat, Porvorim, Goa - 403 521

Email: secyga.goa@gov.in

Ph. No.:0832 2419405/605

No. 1/ RERA/Chairman & Members/2023/Pt.file/278

Dated:2 /08/2024

To,

...The Chief Secretariat
...Govt. of Jammu & Kashmir.

Sub: Appointment of Chairperson of Goa Real Estate Regulatory Authority.

Sir,

As per Section 22 of the Real Estate (Regulation and Development) Act 2016, Chairperson of the Authority is to be appointed on the recommendation of a Selection Committee. The Selection Committee constituted for appointment of the Chairperson of Goa Real Estate Regulatory Authority in its meeting held on 20.07.2024 decided to write to all the Chief Secretaries of the State and UT to circulate the enclosed advertisement alongwith annexure 'A' inviting applications for the post of Chairperson in the Goa Real Estate Regulatory Authority.

It is requested that the above vacancy may be given wide publicity amongst eligible applicants having knowledge and experience as mentioned in the enclosed notification.

Yours faithfully

(Dr. Sanjay Goel, IAS)

Secretary (Urban Development)



O/o Secretary (Urban Development)
Government of Goa

Room No.203, Secretariat, Porvorim, Goa - 403 521

Email: secyga.goa@gov.in

Ph. No.:0832 2419405/605

No. 1/ RERA/Chairman & Members/2023/Pt.file/ 28^o

Dated: 2/08/2024

NOTIFICATION

Applications are invited for the post of Chairperson in the Goa Real Estate Regulatory Authority, Goa under Section 22, RERA Act, 2016 r/w Rule 3 of the Goa Real Estate (Regulation and Development)(Regulatory Authority Chairperson, Members, Officers and other Employees appointment and service conditions) Rules, 2017. The relevant details are as under:-

Sr.No.	Name of Post	Number of Post	Eligibility, Knowledge and Experience
1	Chairperson	01	<p>Should be a person having adequate knowledge of and professional experience of at-least 20 years in Urban Development, Housing, Real Estate Development, Infrastructure, Economics, Technical Experts from relevant fields, Planning, Law, Commerce, Accountancy, Industry, Management, Social Service, Public Affairs or Administration:</p> <p>Provided that a person who is, or has been, in the service of the State Government shall not be appointed as a Chairperson unless such person has held the post of Additional Secretary to the Central Government or any equivalent post in the Central Government or State Government.</p>

Terms of office:-

The Chairperson shall hold office for a term not exceeding five years from the date on which he/she enters upon his/her office, or until they attain the age of Sixty five years, whichever is earlier and shall not be eligible for re-appointment.

Salary and allowances payable and other terms and conditions of service:

a. As prescribed in Rule 5 of the Goa Real Estate (Regulation and Development) (Regulatory Authority Chairperson, Members, Officers and other Employees appointment and service conditions) Rules, 2017.

LAST DATE FOR SUBMISSION OF APPLICATIONS

The eligible candidate shall submit their application as per "Annexure-A" through email or by registered post or in person to the following address by 20.08.2024 till 5.00 P.M.

Email:	dir-dma.goa@ nic.in
Address:	The Director, Department of Urban Development, Dempo Towers, 1 st Floor, Patto, Panaji-Goa.403001.

The candidates working in Government / PSUs/ Autonomous Bodies etc. must send their application through proper channels along with self-attested copies of the supporting documents. Incomplete applications will not be accepted and each applicant should have filled up the self-declaration as a part of the pro-forma which is mandatory.

The following superscription should be made on the envelope:

**"APPLICATION FOR THE POST OF CHAIRPERSON, THE GOA
REAL ESTATE REGULATORY AUTHORITY"**



**(Dr. Sanjay Goel, IAS)
Secretary (Urban Development)**

ANNEXURE-A

Application Format

- 1. Name :
- 2. Date of Birth and Age :
- 3. Residential Address :
- 4. Tel. No./Mobile No. :
- 5. Email id. :
- 6. Educational Qualification :
- 7. Field of Specialization :
- 8. Present Service / Business:
- 9. Achievements :
- 10. Work Experience :
- 11. Self Declaration :

I _____, Son / Daughter/ Wife / Husband of _____ aged _____ years, residing at given above in the application (including attachment) do hereby affirm/certify that, information is true and correct and nothing has been concealed by me, I shall be responsible for the consequences of giving false and incorrect details and in case I am found guilty in any manner, my selection/appointment may be terminated.

Place: _____

Dated: _____

(Name & Signature)